

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P. (C) No.3833 of 2022**

***Debakar Behera***

....

***Petitioner***

None

*-versus-*

***State of Odisha and others***

....

***Opposite Parties***

Mr. Debakanta Mohanty, Additional Government Advocate

Mr. A. Biswal, Advocate for the Interveners

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE G. SATAPATHY**

**ORDER  
14.03.2023**

**Order No.**

10. 1. Copy of the affidavit dated 8<sup>th</sup> February, 2023 be served on Mr. Asish Kumar Mishra, learned counsel for the Petitioner as well as Mr. A. Biswal, learned counsel for the Interveners within three working days. They may file response thereto, if any, before the next date.
2. If the only constraint is the cost of operating solar/battery operated boats by the fishermen in the area, the State Government should think of a scheme for subsidizing the cost of running such boats given the enormous tourists influx to watch the migratory birds in the Mangalajodi Bird Sanctuary.
3. Learned Additional Government Advocate states that this will be further deliberated upon and an affidavit will be filed before the next date.

4. List on 3<sup>rd</sup> July, 2023.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(G. Satapathy)**  
**Judge**

*Priyajit*

